

SHRIJANARDHANA POOJARY: I want to know the fate of my Calling Attention notice... (Interruptions)

MR. SPEAKER: I have not allowed it. (Interruptions)

SHRI T. BASHEER: Do you think that it is a light subject? This is the report by the Revenue Intelligence of the Central Government... (Interruptions)
[Translation]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Speaker, Sir, only yesterday, I came back from my constituency, Jahanabad, where a woman named Tiles-wari Devi of Chainpura village in Kakopana was raped by B.M.P. Jawans staying at Mailawar Camp. When the said woman went to the police station to lodge her FIR, the Duty officer refused to register her FIR and later when she went to the Superintendent of Police, she was abused and driven away. I would like to request you to get this matter investigated.

[English]

MR. SPEAKER: Shri Basudeb Acharia.

SHRI BASUDEB ACHARIA (Bankura): Sir, what has appeared in *Hindustan Times* on Friday about Rs. 200 crores is quite untrue.... (Interruptions)

MR. SPEAKER: Now Papers Laid on the Table.

Shri George Fernandes.

12.31 hrs.

PAPERS LAID ON THE TABLE

[English]

Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1989, Railway Accidents (Compensation) Rules, 1989, Review on and Annual Report of Container Corporation of India Ltd. for 1988-89, Review on and Annual Report of Indian Railway Construction Company Ltd. New Delhi for 1988-89 etc.

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): I beg to lay on the table:-

(1) A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 126 in Gazette of India dated the 13th January, 1990, issued under sub-section (1) of section 47 of the Indian Railway Act, 1890.

(2) A copy of the Railway Accidents (Compensation) Rules, 1989 (Hindi and English versions) published in Notification No. G.S. R. 843 (E) in Gazette of India dated 19th September 1989 issued under section 82A of the Indian Railways Act, 1890. [Placed in Library See No. LT. 381/90]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government on the Working of the Container Corporation of India Limited, New Delhi, for the year 1988-89.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT. 382/90]

(b) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1988-89.

(ii) Annual Report of the Indian Railway Construction Company Limited, New

Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT. 383/90]

- (c) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, for the year 1988-89.

- (ii) Annual Report of the Rail India Technical and Economic Services Limited for the year 1988-89 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT. 384/90]

- (4) A statement (Hindi and English versions) correcting the reply given on 13th March, 1990 to Unstarred Question No. 73 by Prof. Yadunath Pandey regarding rail link from Hazaribagh to Patratu (Bihar). [Placed in Library See No. LT. 385/90]

Notifications Under Khadi and Village Industries Commission Act, Annual Accounts and Statement regarding Review on Coir Board, for 1988-89, etc.

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Khadi and Village Industries Commission Act, 1956:-

- (i) The Khadi and Village Industries Commission (Amend-

ment) Rules, 1989 published in Notification No. G.S.R. 719(E) in Gazette of India dated the 28th July, 1989.

- (ii) The Khadi and Village Industries Commission (Amendment) Rules, 1989 published in Notification No. G.S.R. 820 (E) in Gazette of India dated the 7th September, 1989. [Placed in the Library See No. LT. 386/90]

- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, for the year 1988-89 together with Audit Report thereon, under subsection (4) of section 17 of the Coir Industry Act, 1953.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Coir Board, for the year 1988-89. [Placed in Library See No. LT. 387/90]

- (3) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ending the 31st March, 1989 under section 638 of the said Act. [Placed in Library See No. LT. 388/90]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1988-89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad

- for the year 1988-89. [Placed in Library See No.LT. 389/90]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English Versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1988-89. [Placed in Library See No. LT. 390/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1988-89. [Placed in Library See No. LT. 391/90]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1988-89. [Placed in Library See No. LT. 392/90]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1988-89. [Placed in Library See No. LT. 393/90]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar for the year 1988-89. [Placed in Library See No. LT. 394/90]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1988-89 under section 155 of the Patents Act, 1970. [Placed in Library See. No. LT 395/90]
- (11) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs, and Trade Marks for the year 1988-89, under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library See No. LT.396/90]
- Review on Annual Report of the National Thermal Power Corporation Ltd. for 1988-89, Review on and Annual Report of the Power Finance Corporation Ltd. for 1988-89 etc. etc.**

MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1988-89.

(ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT. 397/90]

(b) (i) Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1988-89.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT. 398/90]

(c) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1988-89.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the

year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of (1) above. [Placed in Library See No. LT. 399/90]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1988-89 along with Audited Accounts, under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airport Authority Act, 1971.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Airports Authority of India for the year 1988-89.

(4) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT. 400/90]

[English]

MR. SPEAKER: Now Matters Under Rule 377. Shri Wadiyar.

(Interruptions)

MR. SPEAKER: Please take your seats.

(Interruptions)

MR. SPEAKER: Your thing is under consideration.

(Interruptions)

MR. SPEAKER: Prof. Ranga.

(Interruptions)

MR. SPEAKER: Mr. Basudeb Acharia, please take your seat. I have permitted you. I have called upon Prof. Ranga.

(Interruptions)

MR. SPEAKER: Do not have crosstalks. Please take your seats.

(Interruptions)

[*Translation*]

MR. SPEAKER: I have called Prof. Ranga.

SHRITASLIMUDIN (Purnea): On a point of order, Sir.

MR. SPEAKER: Which of the rules has been violated?

SHRI TASLIMUDIN: For the last three days, I have been raising the issue of communal riots that have recently flared up in Nawada, Muzaffarpur and Nizamuddin, but they are paying no attention to it.

MR. SPEAKER: There is no Point of Order.

...(*Interruptions*)...

MR. SPEAKER: I have called Prof. Ranga.

PROF. N.G. RANGA(Guntur): A serious allegation has been made by several Members of this House especially my friend, Shri Janardhana Poojary after giving you due notice... (*Interruptions*) A notice of Calling Attention was given to you, Mr. Speaker by Mr. Poojary and other responsible members. It contained serious allegations. It does not matter what the allegation is, against which party, by which party. Now you were good enough to say that it has been disallowed. Is it not proper, is it not according to

the rules that you should be good enough to give him the reasons for disallowing this motion?

SHRI SOMNATH CHATTERJEE (Bolpur): No.

PROF. N.G. RANGA: Why have you chosen to disallow that Calling Attention Notice? Before you do that, is it not proper, is it also not the right of the Members to expect to be called to your Chamber and you should be good enough to explain the reasons why you have chosen to disallow that? It is not a matter between one party and another.

(Interruptions)

SHRI SOMNATH CHATTERJEE: It is very unfortunate that leaders like Prof. Ranga should say this. (*Interruptions*)

PROF. N.G. RANGA: Therefore, I would request you to make enquiries and go through all the facts relevant to the case and then give your ruling and then explain, for the benefit of the House, why you are giving that ruling.

MR. SPEAKER: Yes, I have heard your point. I can discuss with you in my chamber. You can come and discuss with me...

(Interruptions)

MR. SPEAKER: we can discuss this.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): I am on a Point Order. Yesterday, I had raised the Nizamuddin issue and you had fixed the time of 12 O' clock today for the same. The hon. Minister has made a statement in the Rajya Sabha but the same has not been made in this House.

MR. SPEAKER: The hon. Minister will make a statement at 3 O'clock.

[English]

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, the concerned Minister is busy in the other House. He will come after he is free from there... (*Interruptions*)...

[Translation]

SHRI HARISH RAWAT (Almora): On a Point of Order, Sir. The Government is harassing the official who had issued notices to the Vishwa Hindu Parishad regarding the payment of their income-tax dues. That officer has been transferred and the Government is trying to 'held' them and hush up the case of income-tax evasion by the Vishwa Hindu Parishad... (*Interruptions*)...

[English]

MR. SPEAKER: Now Matters under rule 377. Shri Narasimha Raja Wadiyar... (*Interruptions*)...

[Translation]

MR. SPEAKER: I have already called Shri Wadiyar.

SHRI H.K.L. BHAGAT (East Delhi): Sir, the statement on Nizamuddin is there on the agenda. It is in the name of Shri P. Upendra. But neither the Home Minister nor the other Minister is here. This is how they are taking the House.

MR. SPEAKER: That is at 3 O'clock. Now I have called Mr. Wadiyar... (*Interruptions*)

MR. SPEAKER: I have now taken up Matters under rule 377. Please take your seats...

(*Interruptions*)

SHRI T. BASHEER (Chirayinkil): Sir,

yesterday in the other House, the Minister has made a statement...

(*Interruptions*)*

MR. SPEAKER: Mr. Basheer, you are not going on record. Please sit down. Yes, Mr. Wadiyar.

12.24 hrs.

MATTERS UNDER RULE 377

[English]

(I) Need to include synonyms of "Nayaka" in the list of Scheduled Tribes

SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR (Mysore): Sir, the synonyms of Nayaka or Nayakda, namely, Banjara, Lambani, Bhovi, Korama and Koracha have been included in the list of Scheduled Tribes. There has been great injustice to the other synonyms, namely, Valmiki, Beda, Parivara, Talavara and Besta communities. These are the down-trodden communities in Karnataka State and, therefore, the State Government recommended to the Union Government to include these names in the list of Scheduled Tribes. The recommendation letters were sent during the year 1984 but the matter is pending before the Government of India till today.

The students and the Government employees belonging to the above synonyms are put to lot of difficulties and it is high time for the Union Government to take up this matter on priority basis. A number of Members of Parliament from Karnataka had submitted a memorandum to the Central Government in the month of August 1988, but nothing has been done so far.

I, therefore, urge upon the Government of India to look into this matter and include the synonyms of Nayaka in the list of Scheduled Tribes immediately.